IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR Bench, JAIFUR DATE OF ORDER: 13.5.2003

OA 213/2003

Nitya Nand Bhardwaj son of Late Shri Laxmi Narain Ji, aged about 46 years. Resident of House No. 10, Scheme No. 2, Alwar. Rajasthan.

.... Applicant.

## VERSUS

- 1. Union of India through the Secretary of Ministry of Communication, Department of Posts, Dak Bhawan, New Delhi.
- 2. The Chief Post Master General, Rajasthan Circle, Department of Posts, Near Government Press, Jaipur.
- 3. The Sr. Superintendent of Post Offices, Alwar Division, Alwar.
- 4. The Assistant Superintendent of Post Offices, Alwar North Sub-Division, Alwar.

.... Respondents.

Mr. Kunal Rawat, Counsel for the applicant.

## ORAM:

Hon! ble Mr. Justice G.L. Gupta, Vice Chairman

## ORDER

## PAR MR. JUSTICE G.L. GUFT A

The applicant calls in question the order of his removal dated 29.3.2003 (Annexure A/17). It is averred that the applicant had preferred an appeal against the order of removal but the same has not been decided yet.

- 2. It is manifested that this OA has been filed against the order of removal of the applicant as no decision has been taken by the Appellate Authority in the matter of appeal preferred by the applicant dated 2.4.2003.
- The learned counsel for the applicant says that for the present his client will be satisfied if the respondent No. 3 is directed to dispose of the appeal of the applicant within fixed time limit.

Opport

4. Consequently, the respondent No. 3 is directed to consider and dispose of the appeal of the applicant, if pending with him, within a period of three month from the date of communication of this order. A speaking order be passed in this regard and the applicant be informed about the same.

5. The OA is disposed of accordingly.

(G.L. GUPTA) WICE CHAIRJAN